RAJYA SABHA

Tuesday, the 14th December, 2021/23 Agrahayana, 1943(saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

Report and Accounts (2019-20) of PCIM&H Ghaziabad, Uttar Pradesh and related papers

THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Pharmacopoeia Commission for Indian Medicine and Homoeopathy (PCIM&H) Ghaziabad, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Commission.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-5876/17/21]

- I. Notifications of the Ministry of Corporate Affairs
- II. Report (2020-21) of CCI, New Delhi and related papers
- III. Report and Accounts (2020-21) of the Investor Education and Protection Fund Authority, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Rao Inderjit Singh, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Corporate Affairs, Notification No. G.S.R. 843 (E), dated the 1st December, 2021, amending Notification No. G.S.R. 38 (E), dated the 19th January, 2011 to substitute certain entries in the original Notification, under Section 30 B of the Chartered Accountants Act, 1949.

[Placed in Library. See No. LT-5420/17/21]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (1) G.S.R. 785 (E), dated the 9th November, 2021, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2021.

[Placed in Library. See No. LT-5422/17/21]

(2) G.S.R. 791 (E), dated the 12th November, 2021, publishing Corrigendum to Notification No. G.S.R. 785 (E), dated the 9th November, 2021.

[Placed in Library. See No. LT-5877/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Corporate Affairs', Notification No. L-3(2) Regln-Gen. (Amdt.)/2021/CCI, dated the 6th September, 2021, publishing the Competition Commission of India (General) Amendment Regulations, 2021, under sub-section (3) of Section 64 of the Competition Act, 2002.

[Placed in Library. See No. LT-5421/17/21]

- II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 53 of the Competition Act, 2002:—
 - (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2020-21.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-5416/17/21]

- III. A copy each (in English and Hindi) of the following papers:
 - (a) Annual Report of the Investor Education and Protection Fund Authority, New Delhi, for the year 2020-21.
 - (b) Annual Accounts of the Investor Education and Protection Fund Authority, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
 - (c) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-5417/17/21]